The Press and Registration of Books (Bombay Amendment) Act, 1948

Act 61 of 1948

Keyword(s):
Central Act Amendment, The Press and Registration of Books Act, 1867

Amendment appended: 6 of 1951
THE PRESS AND REGISTRATION OF BOOKS (BOMBAY AMENDMENT) ACT, 1948.

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PREAMBLE.

SECTIONS.

1. Short title.

2. Amendment of section 9 of Act XXV of 1867.

3. Amendment of section 10 of Act XXV of 1867.

4. Amendment of section 16 of Act XXV of 1867.
BOMBAY ACT No. LXI OF 1948.¹

[The Press and Registration of Books (Bombay Amendment) Act, 1948.]*

[3rd December 1948]

An Act to amend the Press and Registration of Books Act, 1867, in its application to the Province of Bombay.

WHEREAS it is expedient to amend the Press and Registration of Books Act, 1867, in its application to the Province of Bombay, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Press and Registration of Books (Bombay Amendment) Act, 1948.

2. In section 9 of the Press and Registration of Books Act, 1867 (hereinafter called the said Act),—

(a) to the marginal note, the words "and to notified libraries" shall be added; and

(b) after the first paragraph, the following new paragraph shall be inserted, namely:—

"Such number of copies of the book not exceeding five shall also be delivered by the printer, free of expense, to such public libraries as the Provincial Government may, by notification in the Official Gazette, from time to time specify, within one calendar month after the day on which any such book shall first be delivered out of the press."

3. In section 10 of the said Act, after the word "officer" the words "or the person in charge of the library, as the case may be, " shall be inserted.

4. In section 16 of the said Act,—

(a) after the words "in this behalf" the words "or on the application of the person in charge of the library to whom a copy of the book should have been delivered," shall be inserted; and

(b) for the word "second" the word "third" shall be substituted.

* Extended to the rest of the State by Mah. 7 of 1961.
BOMBAY ACT No. VI OF 1951.¹

[THE PRESS AND REGISTRATION OF BOOKS (BOMBAY AMENDMENT) ACT, 1951.]*

[14th April 1951]

An Act to amend the Press and Registration of Books Act, 1867, in its application to the State of Bombay.

WHEREAS it is expedient to amend the Press and Registration of Books Act, 1867, in its application to the State of Bombay, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Press and Registration of Books (Bombay Amendment) Act, 1951.

2. In section 11-A of the Press and Registration of Books Act, 1867, for the word "two" the word "three" shall be substituted.

* Extended to the rest of the State by Mah. 7 of 1961.